



भारत सरकार, Govt. of India

वित्त मंत्रालय, Ministry of Finance,
ऋण वसूली अपीलीय अधिकरण, इलाहाबाद

DEBT RECOVERY APPELLATE TRIBUNAL, ALLAHABAD

147-A-58/1, जवाहरलाल नेहरू रोड, टैगोर टाउन, प्रयागराज

147-A-58/1, JawaharLal Nehru Road, Tagore Town, Prayagraj

Phone – 0532-2467671, 2467670 e-mail – dratallahabad-dfs@nic.in

No.243/DRAT/Alld/Law Researcher/2023/

Date: 19th July, 2023

CIRCULAR

Online Applications are invited for engagement of Law Researcher on contract basis in Debts Recovery Appellate Tribunal and Debts Recovery Tribunals under the jurisdiction of DRAT, Allahabad from suitable candidates, who fulfill the eligibility conditions as per enclosed guidelines. It may kindly be noted that, it is a contractual arrangement in nature and it does not bestow any right to employment with or under the Government. The period of contract initially will be one year and that may be extended upto 3 years. The form of application is enclosed as ANNEXURE-I:

2. Duties and functions, remuneration, leave and other terms conditions of Law Researcher will be governed as per the enclosed guidelines issued by the Department of Financial Services vide letter No. 06/03/2022-DRT dated 27.06.2023.

3. The candidates who are eligible for consideration for engagement as Law Researcher may submit their online application in the prescribed format (Annexure-I) on the e-mail address: **dratallahabad-dfs@nic.in** latest by 25th August, 2023 alongwith attested photocopies of relevant documents/certificates.

4. The applications received without supporting documents, photograph, unsigned and incomplete in any manner, shall be summarily rejected.

(A. P. Singh)

Secretary/Registrar

Encl: As above

Copy to:-

1. The Ld. Registrar, DRTs under the jurisdiction of DRAT, Allahabad - with a request to give wide publicity to the circular.
2. E-drt Portal/Notice Board of DRAT and DRTs under the jurisdiction of DRAT, Allahabad.
3. The President/Secretary, DRT Bar Association, Allahabad.
4. The President/Secretary, DRT Bar Association, Lucknow
5. The President/Secretary, DRT Bar Association, Patna
6. The President/Secretary, DRT Bar Association, Ranchi
7. The President/Secretary, DRT Bar Association, Jabalpur
8. The President/Secretary, DRT Bar Association, Dehradun
9. The Section Officer, DRAT, Allahabad

APPLICATION FOR THE POST OF LAW RESEARCHER IN DRAT/DRTs
UNDER THE JURISDICTION OD DRAT ALLAHABAD

Personal Information:

Current
passport size
photograph to
be pasted and
signed across

1. Name of the Applicant: _____

2. Father's Name : _____

3. Date of Birth: _____

4. Registration/Enrolment as on advocate
with Bar Association : _____

5. E-mail address: _____

6. Mobile Number: _____

7. Permanent Address: _____
City _____ State _____ PIN Code _____

8. Correspondence Address: _____
City _____ State _____ PIN Code _____

9. Choice of station for engagement (tick the your choice)

- i) Debts Recovery Appellate Tribunal, Allahabad ()
 ii) Debts Recovery Tribunal, Allahabad ()
 iii) Debts Recovery Tribunal, Lucknow ()
 iv) Debts Recovery Tribunal, Jabalpur ()
 v) Debts Recovery Tribunal, Patna ()
 vi) Debts Recovery Tribunal, Ranchi ()
 vii) Debts Recovery Tribunal, Dehradun ()

1. Details of Educational Qualification

| S. No. | Name of the Examination | Board/University | Year of Passing | Marks obtained (Percentage) |
|--------|-------------------------|------------------|-----------------|-----------------------------|
| | | | | |
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2. Knowledge of computer applications. Please elaborate;

3. Additional Information: Is there any additional information you would like to provide that may support your application?

4. Experience, if any.

By signing below, I certify that the information provided in this application is true and complete to the best of my knowledge. I also undertake that I do not have relation with any officials of DRAT/DRTs.

Place:

Date:

Signature of Applicant

Guidelines for Engagement of Law Researcher on contract basis in Debts Recovery Appellate Tribunals (DRATs)/ Debts Recovery Tribunals (DRTs)

The following are the guidelines for engagement of Law Researcher in DRATs and DRTs :

(i) Essential Qualifications :

a. The candidate must be a Law Graduate having a Bachelor Degree in Law (including integrated Degree Course in Law)/LLM with 55% minimum marks from any College/University/Institution established by law in India and recognized by the Bar Council of India for enrolment as an Advocate.

b. The candidate must have the sound knowledge of computer application including retrieval of desired information from various search engines/processes.

(ii) Age Limit :

The candidate must not be below the age of 21 years and not above 30 years as on the last date of receipt of applications.

(iii) Method of Selection:

a. There are 5 Debts Recovery Appellate Tribunals (DRATs) and 39 Debts Recovery Tribunals (DRTs) across the country and **one Law Researcher will be engaged in each DRAT and DRT.**

b. Eligible candidates shall apply through online only for which the link will be provided by respective DRATs.

c. Online applications for the post may be placed before the Chairperson of DRAT and under the direction of the Chairperson, shortlisting of the applications may also be done based on the academic career and extracurricular achievements of the applicants.

d. Interview letter will be issued by the respective DRATs.

e. Candidate called for interview will submit an undertaking that he/she is not having any relation with any Officials of the DRATs/DRTs.

f. The candidate shall appear for personal interview before the Selection Committee constituted for the respective DRAT on the date fixed for this purpose along with the relevant information/documents as stated in the Application Form.

g. Engagement of the Law Researcher shall be done by the respective Selection Committee of DRATs after assessing their suitability in the interview.



h. Offer of Engagement will be valid for a period of one month from the date of issue of such engagement letter. Thereafter, the offer of engagement may be treated as withdrawn.

(iv) Duties and Functions of Law Researcher :

- a. Reading of the case files, preparation of the case including case file and notes and chronology of the events.
- b. Identifying facts/issues and questions that may arise or may have to be addressed.
- c. Presence in the Court during the hearing of the cases, taking notes of arguments and citation.
- d. Research work on case law, books and articles for the purpose of assisting the Chairperson and the Presiding Officer in preparation of judgments.
- e. Assisting the Chairperson or Presiding Officer to prepare speeches and academic papers.
- f. The Law Researcher will have free access to the Court Room and library and also to computer and internet. If necessary, he/she will be allowed access to the Chamber of the Chairperson/Presiding Officer with the permission of the respective CP/PO.
- g. Prepare brief summary of cases as per direction of Chairperson, DRAT or PO, DRT.
- h. Attend the Court during hearing or regular matters and take notes of the facts and arguments.
- i. This being a full time assignment, during the period of engagement, the Law Researcher will not be entitled to practice as advocate or to take any other employment.
- j. The Law Researcher attached to a particular DRAT/DRT will not be entitled to appear before the same Tribunal for a period of three years from the date of termination of his engagement.

(v) Terms and Conditions :

- a. The candidate must have absolute integrity, honesty and good moral character for which he/she will submit certificate of two responsible persons. He should not be involved in criminal case whether convicted or against whom criminal trial is pending.
- b. He/She shall maintain utmost secrecy in respect of matters which come to his notice by virtue of the assignment and shall ensure that no information, document or any other thing is leaked out because of mishandling of papers or his deliberations with other or in any manner. He shall not disclose any fact which comes to his knowledge on account of such official attachment even after completion of term of assignment unless such disclosure is legally required in discharge of lawful duties.
- c. The Legal Researcher will not accept any other assignment during term of assignment. He/she shall not practice as an advocate in any court of law during the course of his assignment. He/she may intimate the respective Bar Counsel for suspension of practice.
- d. He/she shall maintain punctuality in attending to his/her duties and complete confidentiality at all times.



- e. He/she shall not leave headquarter without seeking permission from the respective CPs/POs.
- f. The assignment as Law Researcher will not confer any right or preference for any employment under any court or government.
- g. The timing of duty for the Law Researcher will be the official timing of the DRAT/DRT. He/She will also mark their attendance on daily basis, based on which honorarium will be paid to him/her.
- h. The Law Researcher shall wear a black coat and tie and while on duty he/she shall also wear a badge issued by DRAT/DRT and shall carry a photo affixed identity card. The identity card will be returned to the DRAT/DRT at the time of termination of contract.

(vi) Nature of Engagement :

- a. It is a contractual arrangement in nature and it does not bestow any right to employment with or under the Government.
- b. The period of contract initially will be one year and that may be extended upto 3 years with the approval of the Chairperson of the respective DRAT. Extension of contract will be allowed for a yearly basis in one time.
- c. Experience Certificate will be issued by the respective CPs/POs after completion of contract period. No Experience Certificate will be issued if the Law Researcher withdraws his/her service before the contact/extended period of contract.
- d. There is option to give up the contract by giving one month's advance written notice by the CPs/POs and similarly by the Law Researcher.

(vii) Leave :

- a. Law Researcher may be permitted 12 days paid leave in a year, subject to maximum of three days leave in a month.
- b. No honorarium shall be paid for unauthorized absence as also for days exceeding permissible leave.
- c. The CP/PO with whom the Law Researcher is attached shall be the Competent Authority to sanction his/her leave.

(viii) Fixed Honorarium :

The Law Researcher may be paid a monthly fixed remuneration which will be Rs. 30,000/- (Thirty Thousand only). The honorarium may be paid from the head of professional fee of the respective DRAT/DRT.

(ix) Termination of Contact :

In case of termination of contract, respective Chairperson of DRAT may be the competent authority to issue order in this regard under intimation to this Department.



(x) Selection Committee :

A Selection Committee under the Chairmanship of the respective DRAT may be constituted for selection of Law Researchers in DRAT and DRTs. The Committee will consist of three members as per details given below :

- a. Chairperson of DRAT : Chairperson of Selection Committee
- b. Presiding Officer of DRT : To be nominated by Chairperson of respective DRAT
- c. Representative of DFS : To be nominated by DFS.

(xi) Reserve Pool

A reserve pool of two candidates may be identified against each Law Researcher and the said reserve pool may be remained valid for a year.

